GOVERNMENT OF INDIA MINISTRY OFLAW & JUSTICE RAJYA SABHA QUESTION NO21.12.2009 ANSWERED ON RESTRICTION ON REGIONAL PARTIES TO CONTEST ELECTIONS .

3482

SHRI R.C. SINGH

Will the Minister of COALCOALLAW & JUSTICE be pleased to state :-

(a)whether it is a fact that a PIL was filed in the Supreme Court with a request to issue a Writ of Mandamus and direct the Central Government to pass a law and allow only national parties to contest Lok Sabha elections and regional parties be allowed to contest State elections;

(b)if so, the details thereof;

(c)whether any view has been taken by Government in this regard;

(d)if so, the details thereof; and

(e)if not, me reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI M. VEERAPPA MOBLY)

(a) to (e): The information is being collected and will be laid on me Table of the House.